

16

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER : CP/16/2017

PETITION NUMBER :

NAME OF THE APPLICANT : GNSA INFOTECH PVT LTD

UNDER SECTION : 14(1)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
--------------	--------------------------	--------------------	------------------

REPRESENTATION BY WHOM

i) GNSA Infotech Ltd.

*Practicing Company Lawyer
for Petitioner*

Tariq
FCB 379 CP4191

ORDER

PCS representing the petitioner present. Counsel for R1 to R4 present. He has made submissions stating that for conversion of the Public company to Private company, all the requirements under law are fulfilled. However, ~~they~~ ^{we} have received reports/comments of the Registrar of Companies, Chennai, Tamil Nadu, wherein under Para 13 of the report it has been stated that Auditors' Certificate for non-violation of the provisions of the Companies Act, 1956 and Companies Act, 2013 applicable to Public company, is not filed by the company with the petition. It has further been stated that the Auditor qualified in his report attached to financial statement 2016 in clause xi of Annexure-1 of independent auditor report regarding non-filing of MGT-14 for passing resolution u/s 197 for paying Managerial remuneration and that in this regard no reply found in Director's report. Therefore, PCS representing the company is directed to fulfil the said requirements before the next date of hearing. Put up on 22.02.2017 at 10.30 A.M.

Sharief Tariq
(Ch. Md. Sharief Tariq)
Member (Judicial)

Swamy
(K. Anantha Padmanabha Swamy)
Member (Judicial)